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% 03.02.2009

Present: Ms. Premlata Bansal, Advocate with Mr. Mohan Prasad Gupta and Mr. Sanjeev Rajpal Advocates for the Appellant.

+ ITA No. 171/2008 and 418/2008

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In view of the decision in CIT vs. Vikramaditya and Associates P. Ltd., 287 ITR 268 no substantial question of law arises for consideration of this court.

Accordingly the appeal is dismissed.

VIKRAMAJIT SEN, J.

RAJIV SHAKDHER, J.

FEBRUARY 03 , 2009

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